ITR-2

		INDIAN INCOME TAX RETURN	Asse	essme	nt Ye	ar			
FORM No.	ITR-2	[For Individuals and HUFs not having income from profits and gains of business or profession] (See rule 12) (Please refer instructions)	2	0	2	3	-	2	4

Part A-Gl	EN	GENERAL											
	(A1) Fi	rst name	(A2) Middle n	ame		(A3) Last r	name	(A4) F	PAN				
	(A6) Fla	at/Door/Block No.	'	(A7) N	ame of Pro	emises/Buildin	g/Village	(A5) S	tatus (Tic	:k) 🗹		,	
								□Ind	lividual		□ HUF		
	(A8) Ro	ad/Street/Post Office		(A14) (DD/M	Date M/YYYY)	of Birth/	Formation						
NOT	(A9) Ar	ea/locality		(A15) A	Aadhaar N	lumber (12 dig	git) / Aadhaar	Enrolm	ent Id (28	8 digit) (if	eligible f	for Aad	haar)
MAJ													
FOR	(A10) T	own/City/District		(A11) S	State			(A13)	PIN code	/ZIP cod	e		
AL IN				(A12) (Country								
PERSONAL INFORMATION	(A16) R	tesidential/Office Phone N	umber with STD o	code/ Mob	ile No. (A17) Mobile N	io. 2						
	(A18) E	-mail Address-1 (self)			•	(A19) E-ma	ail Address-2		•		•		
	(A20)	(a1i) Filed u/s (Tick) [Pl	ease see instruction	1		(1)-On or bef D-Modified r						Revise	d Return
		(a1ii) Or filed in respon	se to notice u/s		□ 139	0(9), 🗖 142(1)	, 🗖 148 , 🗖	153C					
	(a2)	Are you opting for new	tax regime u/s 115	BAC? 🗖 Y	es □ No								
	(b)	Are you filing return of Yes □ No	income under Sev	enth prov	iso to sec	tion 139(1) bu	t otherwise n	ot requi	red to fur	nish retu	ırn of inc	ome? -	(Tick)
		If yes, please furnish for 139(1) but filing return										ne und	er section
TUS	(bi)	Have you deposited an account during the prev			unts excee	eding Rs. 1 C	rore in one	or more	e current	Amoun	t (Rs) (If	Yes)	
FILINGSTATUS	(bii)	Have you incurred expe foreign country for you					ding Rs. 2 lal	chs for t	ravel to a	Amoun	ıt (Rs) (If	Yes)	
FILIN	(biii)	Have you incurred expe electricity during the pr			ate of amo	ount exceeding	g Rs. 1 lakh o	n consui	mption of	Amoun	ıt (Rs) (If	Yes)	

(c)		ctive/Modified, then enter g original return (DD/MM													/ /	
(d)	If filed, in respo Identification N Agreement	nse to a notice u/s 139(9)/ umber (DIN) and date of	142(1)/148 f such No	3/153C o tice/Orde	r orde er, or	r u/s 11 if filed	9(2)(b) 1/s 92C	enter D, en	Un ter	ique N date o	umber/ l f Advan	Docun ce Pri	nent cing	. 1.5	Unique Number)	/ /
(e)	Residential	A. Resident	☐ You v	vere in In	dia for	182 da	s or me	ore dui	ing	the pro	vious ye	ar [sec	ction	6(1	1)(a)]	
	Status in Indi (for individuals)														een in India	
	(Tick applicable option)	e	☐ You a	re a citiz	en of I	ndia, wł	o left I a for 18	ndia, fi 32 day	or t	ne purp	ose of en	nployi	nent	t, as	s not applica s a member of ear and 365 of	f the crew of
			☐ You a					n of I	ndi	an orig	n and ha	ve co	me o	on a	a visit to Ind	ia during tl
								vear:	and	365 da	vs or mo	re wit	hin t	he i	preceding 4	vears: or
			b) 120 d	ays or m	ore du	ring the	previou	s year	an	1 365 c	ays or m	ore w	ithin	the	e preceding a explanation 1(4 years if th
		B. Resident but not	☐ You I	nave been	n a non	-residen	t in Ind	ia in 9	out	of 10 p	receding	years	[sec	ctio	n 6(6)(a)]	
		Ordinarily Resident	☐ You l	nave been	in Ind	lia for 7	29 days	or less	s dı	ring th	7 prece	ding y	ears	[se	ection 6(6)(a)]
			income,		n the i	ncome	from fo	reign s	ou	ces, ex	ceeding l	Rs. 15	lakl	h aı	isit to India, nd have beer (c)]	
			exceedir	g Rs. 15	lakh d	uring th	e previ	ous ye	ar a	nd not	liable to	tax in	any	oth	ne from fore ner country of tion 6(6)(d) i	r territory b
		C. Non-resident	☐ You	vere a no	n-resid	lent dur	ng the p	oreviou	ıs y	ear.						
			(i)Please	specify	the juri	isdiction	(s) of r	esiden	ce c	uring t	ne previo	us yea	ar -			
				Jurisdicti esidence			of Ta	xpaye	r Id	entifica	tion Nur	nber(s)			
			1	esidence												
			2													
				se you a	re a Cit	izen of	ndia or	a Pers	on	of Indi	ın Origin	(POI), ple	ease	e specify -	
				eriod o	f stay	in In	dia To						-		preceding ye	ars (in days
		D. Resident	□ Reside	nt but n	ot Ord	linarily	Reside	nt			Non-resi	dent				
	Residential Status in India (for HUF) (Tick applicable option)															
(f)	Status in India (for HUF) (Tick applicable option)		ection 115	H? (appl	icable i	in case	of resid	ent)						[□ Yes	□ No
(f) (g)	Status in India (for HUF) (Tick applicable option) Do you want to	ė					-		(I	f"YES	' please t	fill Scl	hedu			□ No
.,	Status in India (for HUF) (Tick applicable option) Do you want to	e		section 5	A? Ti	ck) 🗹	□ Yes		(I	f"YES	' please	fill Scl	hedu			□ No
(g)	Status in India (for HUF) (Tick applicable option) Do you want to Are you governed Whether you ar	e claim the benefit under se	de as per If yes, pl	section 5	SA? Tie vide Si	ck) ☑ EBI Re	□ Yes gn. No	□ No	(I					ıle 5		
(g) (h)	Status in Indi (for HUF) (Tick applicable option) Do you want to Are you governe Whether you ar Whether this re	elaim the benefit under se ed by Portuguese Civil Co e an FII / FPI? Yes/No	de as per If yes, pl	section 5	SA? Tie vide Si	ck) ☑ EBI Re	□ Yes gn. No	□ No	(I					ıle 5	5A)	
(g) (h)	Status in Indic (for HUF) (Tick applicable option) Do you want to Are you governed Whether you are Whether this re- (1) Name of	elaim the benefit under seed by Portuguese Civil Co e an FII / FPI? Yes/No turn is being filed by a Re	de as per If yes, pl presentat	section 5	SA? Tie vide Si ssee? (ck) ☑ EBI Re	□ Yes gn. No	□ No	(I					ıle 5	5A)	
(g) (h)	Status in Indi (for HUF) (Tick applicable option) Do you want to Are you governe Whether you ar Whether this re - (1) Name of (2) Capacity (3) Address	e claim the benefit under seed by Portuguese Civil Co e an FII / FPI? Yes/No turn is being filed by a Re the Representative of the Representative (dr of the Representative	If yes, plepresentate	section 5 ease pro ive Asses	SA? Tide Sivide Sissee? (ck) ☑ EBI Re _t Tick)☑	□ Yes gn. No □ Y	□ No	(I					ıle 5	5A)	
(g) (h)	Status in Indi (for HUF) (Tick applicable option) Do you want to Are you govern Whether you ar Whether this re - (1) Name of (2) Capacity (3) Address (4) Permane	e claim the benefit under seed by Portuguese Civil Co e an FII / FPI? Yes/No turn is being filed by a Re the Representative of the Representative (dr of the Representative nt Account Number (PAN	If yes, pl presentat	section 5 ease pro ive Asses	SA? Tide Sivide Sissee? (ck) ☑ EBI Rep Tick)☑ epresen	□ Yes gn. No □ Y	□ No		□ N	o If yes,	please		ıle 5	5A)	
(g) (h)	Status in Indi (for HUF) (for HUF) Do you want to Are you govern Whether you ar Whether this re - (1) Name of (2) Capacity (3) Address (4) Permane Whether you we	e claim the benefit under seed by Portuguese Civil Co e an FII / FPI? Yes/No turn is being filed by a Re the Representative of the Representative (dr of the Representative	If yes, plepresentate op down to N)/ Aadha at any tir	section 5 ease pro ive Asses	SA? Tide Sivide Sissee? (ck) ☑ EBI Rep Tick)☑ epresen	□ Yes gn. No □ Y	□ No		□ N	o If yes,	please		ıle 5	5A)	

				(Droj provi		to	be									
(k)				•			e during the prequity shares	orevious y	ear? (Tie	ck) ☑ □ Yes		□ No				
	Name of company	Type of Company	PAN	Openii	ng balance	Shares	acquired du	ring the y	ear			transferre	ed C	losing	g balance	
		(Drop down to be provided)		No. of shares	Cost of acquisition	No. of shares	Date of subscription / purchase	Face value per share	Issue price per share (in case of fresh issue)	Purchase price per share (in case of purchase from existing shareholder)	No. of shares	Sale consideration		o. of ares	Cost o	of n
	1a	1b	2	3	4	5	6	7	8	9	10	11	12	!	13	

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

edule S		Details of Income from Salary										
Name	of	Employer	Nature of employer (Tick) (drop down to be provided)			TAN deduc		mploy	er (ma	indator	if to	ix .
Addre	ess	of employer	Town/City		State			P	IN coc	le/ ZIP	code	
												Γ
1 G	iro	ss Salary (1a + 1b + 1c+1d+1e)				1					-	_
a	5	Salary as per section 17(1) (drop down to be p	provided)	1a								
b	,	Value of perquisites as per section 17(2) (dro	p down to be provided)	1 b		_						
c	I	Profit in lieu of salary as per section 17(3) (d	rop down to be provided)	1c		_						
d	1	ncome from retirement benefit account ma choose country from drop down menu)	intained in a notified country u	/s 89A 1d								
e	I	ncome from retirement benefit account notified country u/s 89A"	naintained in a country "other	r than 1e								
f	1	ncome taxable during the previous year or my earlier previous year.	which relief u/s 89A was clain	ned in								
(A	1dd	multiple rows for Gross Salary in case of mor	e than one employer)				Т					Τ
2 To	ota	l Gross Salary (from all employers)				2						Τ
3 re	efer	allowances to the extent exempt u/s 1 instructions) e: Ensure that it is included in Total G		d in e-filir	ng utility)	(please						
3(a) <u>L</u>	ess	Income claimed for relief from taxation	on u/s 89A			3a						_
4 No	et S	Salary (2 – 3 – 3a)				4						_
5 De	edı	uction u/s 16 (5a + 5b + 5c)				5						_
a		Standard deduction u/s 16(ia)		5a			+					
b		Entertainment allowance u/s 16(ii)		5b								
c		Professional tax u/s 16(iii)		5e								
6 In	ıco	me chargeable under the head 'Salaries' (4	- 5)			6	T					

	dress of property 1		Town/ C	,				State			Coun	,		-	_	1		ode	
s th	he property co-owned?	□ Yes □ N	No (if "YI	ES" plea	ise ente	r follo	wing de	tails)											
You	ur percentage of share in t	he property (%	o)																_
			L																
Nan	me of Co-owner(s)		PAN/Aa	dhaar l	No. of C	o-owr	er(s)	Percer	itage S	Share	e in P	ropei	ty						
I																			
П																			
/Tica		eName(s) Tenant(s)	of PAN/ / (Please s			of '	Tenant(claime		Aadl	haar	No.	of T	enant	(s)	(if T	DS o	credi	t is
1 -	-		(1 lease s	see note	,			Ciamic	u)										
1	Let out	(if let out)																	
□ S	Self-occupied	I																	
□ D	Deemed let out	П																ı	
a	Gross rent received or re	eceivable or let	table value						-			1a			_				
b	The amount of rent which	ch cannot be re	alized		1b	Т													
c	Tax paid to local authori				1c	1													
d	Total (1b + 1c)				1d														
e	Annual value (1a – 1d) (nil if self -occup	ied etc. as p	per secti	ion 23(2	of the	Act)					1e	T						
f	Annual value of the prop	perty owned (ov	wn percent	age sha	re x 1e))						1f							
g	30% of 1f				1g														
h	Interest payable on borr	owed capital			1h														
i_	Total (1g + 1h)		- 41	1 200	2/							1i	-						
J Iz	Arrears/Unrealized rent Income from house prop			iess 50°	70							1j 1k	-						
K Add	dress of property 2	erty 1 (11 – 11 a	Town/ C	`itv				State			_	1 K		PΠ	N C	1 / 2	TD C	odo	
	areas or property 2																		
				,				State							1	ode/ Z	лР С	oue	
															T			oue	
			Is the pr		co-own	ed?	□ Yes) (if	"YE	S" pl	ease (enter f		T			J	
			Is the pr		co-own	ed?	□ Yes) (if	"YE	S" pl	ease (enter f		T				
	ur percentage of share in t	he property. (%			co-own	ed?	□ Yes) (if	"YE	S" pl	ease (enter f		T				_
	ur percentage of share in the	he property. (%			co-own	ed?	□ Yes) (if	"YE	S" pl	ease (enter f		T				
You	ur percentage of share in ti me of Co-owner(s)	he property. (%		roperty]										T				
You		he property. (%	6)	roperty]										T				
You Nan		he property. (%	6)	roperty]										T				
You			PAN/ A	roperty	No. of (Co-ow	ner(s)	Percer	ntage !	Share	e in P	ropei	rty	ollowi	ing (details	8)		
You Nan I		Name(s)	PAN/ As	operty	No. of C	Co-ow	ner(s)	Percer	ntage S	Share	e in P	ropei	rty	ollowi	ing (details	8)		t is
You Nan I II	me of Co-owner(s)		PAN/ As	operty	No. of C	Co-ow	ner(s)	Percer	ntage S	Share	e in P	ropei	rty	ollowi	ing (details	8)		t is
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You Nam I II /Tica	Gross rent received/ receiving for a mount of rent which Tax paid to local authori Total (2b + 2c) Annual value (2a - 2d)	Name(s) Tenant(s) (if lout) I	PAN/As ofPAN/As ofPAN/As evalue the year, lov alized	adhaar dhaar dhaar eee note	No. of (of 1	ner(s)	Percer	fAN/d)	Share	e in P	No.	rty	ollowi	ing (details	8)		it is
You Nam I II /Tica	Gross rent received/ receiving for the two, if let on The amount of rent which Tax paid to local authoritotal (2b + 2c) Annual value (2a - 2d) Annual value of the projection of the projectio	Name(s) Tenant(s) (if lout) I	PAN/As ofPAN/As ofPAN/As evalue the year, lov alized	adhaar dhaar dhaar eee note	No. of (No. of () No.) No.)	of 1	ner(s)	Percer	fAN/d)	Share	e in P	No.	rty	ollowi	ing (details	8)		it is
You Nam I II /Tica	Gross rent received/ receiving feet of the two, if let on The amount of rent white Tax paid to local authori Total (2b + 2c) Annual value (2a - 2d) Annual value of the prof 30% of 2f	Name(s) Tenant(s) (if lout) I	PAN/As ofPAN/As ofPAN/As evalue the year, lov alized	adhaar dhaar dhaar eee note	No. of () No. of () No. of () No. of () 2b 2c 2d 2d	of 1	ner(s)	Percer	fAN/d)	Share	e in P	No.	rty	ollowi	ing (details	8)		it is
You Nam I II /Tica	Gross rent received/ rece // figher of the two, if let or The amount of rent whic Tax paid to local authori Total (2b + 2c) Annual value of the proj 30% of 2f Interest payable on borr	Name(s) Tenant(s) (if lout) I	PAN/As ofPAN/As ofPAN/As evalue the year, lov alized	adhaar dhaar dhaar eee note	No. of (No. of () No.) No.)	of 1	ner(s)	Percer	fAN/d)	Share	e in P	No.	rty	ollowi	ing (details	8)		it is
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You Nam I II /Tica	Gross rent received/ rece // figher of the two, if let or The amount of rent whic Tax paid to local authori Total (2b + 2c) Annual value of the proj 30% of 2f Interest payable on borr	Name(s) Tenant(s) (if lout) I	PAN/A: of PAN/A: of PAN/A: of PAN/A: evalue the year, lov alized wn percent	dhaar dhaar dhaar age sha	No. of C No. of C No. of C 2b 2c 2d 2c 2d 2re x 2e 2h	of 1	ner(s)	Percer	fAN/d)	Share	e in P	No.	rty	ollowi	ing (details	8)		it is

	3	Pass through income/loss if any *	3	
	4	Income under the head "Income from House Property" ($1k + 2k + 3$) If negative take the figure to 2i of schedule CYLA)	4	
NO	TE ▶	Please include the income of the specified persons referred to in Schedule SPI and Pass through income refet the income under this head.	rred to	in schedule PTI while computing
NO	TE ►	Furnishing of PAN/ Aadhaar No. of tenant is mandatory, if tax is deducted under section 194-IB. Furnishing of TAN of tenant is mandatory, if tax is deducted under section 194-I.		

	iort-ter	m Ca	pital (Gains (STCG) (S	ub-items 3 and 4	are not appl	icable for 1	residents)						
l	From s	ale of	land (or building or b	oth (fill up detail:	separately f	or each pro	operty)						
	a	i	Full v	alue of consider	ation received/re	ceivable			ai				1	
		ii	Value	of property as p	per stamp valuat	ion authorit	y		aii				1	
			of Ca		ration adopted a case (aii) does no ake (aii)]								-	
	b	Ded	uction	s under section	48								1	
	-		Cost	of acquisition wi	thout indexation				bi					
		ii	Cost	of Improvement	without indexat	ion			bii				1	
		iii	Exper	nditure wholly a	nd exclusively in	connection	with trans	fer	biii				1	
				(bi + bii + biii)	•				biv					
	c			iii – biv)					1c					
	d				4B (Specify detail	s in item D b	elow)		1d					
	e	Shor	t-tern	Capital Gains	on Immovable p	roperty (1c -	· 1d)						Ale	
	f			-	ovable property,			owing detai	s (see no	te)				
		S. No			PAN/ Aadhaar No. of buyer(s)		Amount	Address property, code, ZIP c	of country ode	Pin co	de Si	ate		
	NOTE From s			quoted by buyer In case of more	PAN/ Aadhaar N r in the documen than one buyer, of equity oriente	ts please indica	ite the res	pective perc	entage sl	hare ar	ıd amo	unt.		
2					i) proviso (for FI		iliu (MIF)	or unit or a	Dusiness	ti ust (, will	cii 511 is pan	1	
_	a	Full	value	of consideration										
	b	Dod			1					2a				
		Dear	iction	s under section 4						2a				
		i								2a bi				
		i ii	Cost	of acquisition wi	48	ion								
		i ii	Cost o	of acquisition wi	48 thout indexation		with trans	afer		bi				
		i ii iii	Cost o	of acquisition wi	48 thout indexation without indexat		with trans	fer		bi bii				
	c	i ii iii iv	Cost of Cost of Exper Total	of acquisition wi of Improvement aditure wholly a	48 thout indexation without indexat		with trans	fer		bi bii				
	c d	i ii iv Bala Loss 3 me	Cost of Experimental Total nee (2) to be conths	of acquisition wi of Improvement aditure wholly a (i + ii + iii) a – biv) disallowed u/s 9 prior to record	48 thout indexation without indexat	r example it	f asset bou	ght/acquire s are receiv	d within	bi bii biii biv 2c				
	c d	iiiiv Bala Loss 3 me	Cost of Cost o	of acquisition wi of Improvement aditure wholly a (i + ii + iii) a – biv) disallowed u/s 5 prior to record g out of sale of st	thout indexation without indexat nd exclusively in 04(7) or 94(8)- for date and divide	r example it nd/income/b nored (Ente	f asset bou onus unit r positive	ght/acquire s are receiv value only)	d within	bi bii biii biv 2c			A2e	
3		i ii iii Bala Loss 3 mo loss:	Cost of Experiment Total nee (2) to be on this parising of the term	of acquisition wi of Improvement aditure wholly a (i + ii + iii) a - biv) disallowed u/s 5 prior to record q out of sale of st a capital gain on ENT, not being a	thout indexation without indexat nd exclusively in 04(7) or 94(8)- fo date and divide uch asset to be ig	r example it nd/income/b nored (Ente	f asset bou bonus unit r positive ted MF (S	ght/acquire s are receiv value only) TT paid) (2	d within ed, then c +2d)	bii biii biii biv 2c	to be o	romputed with		
3		iiiiv Bala Loss 3 mo loss: Shor	Cost of Cost o	of acquisition wi of Improvement iditure wholly a (i + ii + iii) a – biv) disallowed u/s 5 g out of sale of si a capital gain on ENT, not being a djustment unde	thout indexation without indexat nd exclusively in 94(7) or 94(8)- fo date and divide uch asset to be ig equity share or an FII- from sale	r example ind/income/t nored (Ente equity orien of shares o section 48)	f asset bou oonus unit r positive ted MF (S	ght/acquire s are receiv value only) TT paid) (2 res of an In	d within ed, then c +2d)	bii biii biii biv 2c	to be c	romputed with		

			Full value of c	onsideration received/rec	eivable in respect	of unquoted	ia			
				alue of unquoted shares	determined in th	e prescribed	ib			
		e I		nsideration in respect of			ic			
	ii			r the purpose of Capital G ation in respect of securiti						
			(ic + ii)	ation in respect of securiti	es other than unque		aii aiii			
b			under section 4	18			am			
<u> </u>	i			thout indexation			bi			
	ii			without indexation			bii			
	iii			nd exclusively in connection	on with transfer		biii			
	iv	Total	(i + ii + iii)				biv			
c	Bala	nce (4	aiii – biv)				4c			
				94(7) or 94(8)- for exam						
d				ecord date and dividend/i of such security to be ign			40			
e	Shor	rt-term	capital gain on	sale of securities by an FI	I (other than those :	at A2) (4c +4d	1)		A4e	
From	sale of	fassets	other than at A	1 or A2 or A3 or A4 abov	e					
a	i		e assets sold inc ing details	clude shares of a company	y other than quoted	shares, enter	the			
			Full value of c shares	onsideration received/rec	eivable in respect	of unquoted	ia			
			Fair market va nanner	alue of unquoted shares	determined in th	e prescribed	ib			
		8	section 50CA for	nsideration in respect of r the purpose of Capital G	ains (higher of a or	b)	ic			
	ii	Full v	alue of consider	ation in respect of assets o	ther than unquoted	shares	aii			
			(ic + ii)				aiii			
b	Ded		under section 4							
	<u>. </u>			thout indexation			bi 			
	ii iii			without indexation nd exclusively in connection	on with transfor		bii biii			
			(i + ii + iii)	nd exclusively in connection	on with transfer		biv			
c			aiii – biv)				5c			
d	In c	ase of a	nsset (security/u nght/acquired	nit) loss to be disallowed within 3 months pits are received, then loss	rior to record	or example if date and				
			ed (Enter positi							
e				at A1 or A2 or A3 or A4	above (5c + 5d)				A5e	
			be short-term							
deposi	ted in	the Ca	apital Gains Acc	ed capital gain on asset counts Scheme within due If yes, then provide the det	date for that year?	g the previou	s year	s shown below was		
Sl.				Section under which		d/ constructed		Amount not used		
J		et trans		deduction claimed in that year	Year in which asset acquired/ constructed	Amount ut	ilised apital	for new asset or remains unutilised in		
i	201	19-20		54B				Capital gains account (X)		
ii		20-21		54B						

							er than at 'a'										
1	Fotal a	mount dee	med to be sl	hort tern	n capita	l gains	(aXi + aXii + b)							A6		
I	Pass Th	rough Inc	ome/ Loss i	n the nat	ure of S	Short-T	erm Capital Gain	, (Fill up sc	hedule P	TI) (A	47a +	A7b + A	17c)		A7		
2	Pass	Through l	ncome/ Los	s in the r	nature o	f Shor	t-Term Capital Ga	in, chargea	ble @ 15	%	A	7a					
ŀ	Pass	Through l	ncome/ Los	s in the r	ature o	f Shor	t-Term Capital Ga	in, chargea	ble @ 30	1%	A	7b					
ŀ	Pass	Through l	ncome/ Los	s in the r	nature o	f Shor	t-Term Capital G	ain, chargea	ble at ap	plica	ıble ,	7.					
C	rates						•	, 5	•	•	Α	7c					
3 /	Amoun	t of STCG	included in	A1 – A	7 but no	t char	geable to tax or ch	argeable at	special r	ates	in Inc	lia as pe	r D	TAA			
t			Item No.					Whether									
k	Sl. No.	Amount o	A1 to A7 above in	Country name &	Article	Rate as	s per Treaty	TRC	Section	of R	ate as	Applical	ole r	ate [lower			
ľ	oi. 140.	income	which	Code	DTAA	(enter N	IL, if not chargeable)	obtained	I.T. Act	A	ct	of (6) or	(9)]				
			included					(Y/N)									
(1)	(2)	(3)	(4)	(5)	(6)		(7)	(8)	(9	9)	(10)					
Ī	[
ı	I																
1	ı	Total amo	unt of STC	G not ch	argeabl	e to ta	x in India as per D	TAA							A8a		
4	<u> </u>						special rates in Inc		ТАА						A8b		
ľ	Fatal C						3b+ A4e+ A5e+A6								A9		
															Ay		
	_						8 are not applicable		nts)								
							separately for each										
I	Date of	purchase/	acquisition	DD/MM	YYYY		Date of sal	e/transfer I	DD/MM/Y	YYY	Y						
a	ı	i	Full value o	of consid	eration	receive	ed/receivable			ai	i						
t		ii	Value of pr	operty a	s per sta	amp va	aluation authority			ai	ii						
			Full value	of consid	leration	adopt	ed as per section	50C for the	purpose	e of							
		iii	Capital Ga as (ai), or e	ins [in c	ase (aii)) does 1	not exceed 1.10 tin	nes (ai), tak	e this fig	ureai	iii						
Ļ		D. J			anj												
ľ	,		s under sec														
1			Cost of acqu							oi							
		iia	Cost of acqu	iisition w	ith inde	exation	1		b	oiia							
		iib	Total cost of	f improv	ement v	vith inc	dexation		b	oiib							
			(a) C	ost of in	proven	ient											
			(b) Y	ear of Ir	nprover	nent											
			c) Cost of	Improve	ment w	ith ind	exation										
			Add row														
				e whollv	and exc	lusivel	y in connection wi	th transfer	li	oiii	-						
			Fotal (biia +				,			oiv							
ļ				ono + D	,						_						
c		Balance (a								le							
d	I						54GB (Specify detail	ils in item D	below) 1	ld							
e		Long-tern	n Capital G	ains on I	mmova	ble pro	operty (1c - 1d)	-							B1e		
f		In case of	transfer of	immoval	ole prop	erty, p	lease furnish the f	ollowing de									
t			L	p.	AN/ Ao	ıdhaar		1.	Addres	ss		of Pin code					
		S.No.	Name of bu	iyer(s)	o. of buy	yer(s)	Percentage share	Amount	proper code, Z	ty, TP c	coun	try code		State			
									coac, Z								
4	vozr.		E	- C D . Y		>*	to 4. *					104 1					
ľ	VOTE 1	•	Furnishing by buyer in				is mandatory, if th	ie tax is ded	uced und	uer s	ection	1 194-IA	or i	s quoted			
							lease indicate the i	respective n	ercentaa	e sha	re an	d amou	nt				
	črom «	alo of bend					indexed bonds iss				c an	vu					
#	roin sa					capital	muexeu Donas ISS	ueu ny Gov									
a	ı		value of con						2	2a	\perp						
ŀ)	Dedu	ctions unde														
Ĺ			Cost of acq	nicition :	without	indexs	ntion		li I	oi	- 1 -	_	_	_			

Ralance (2a - biv) 2c Balance (2a - biv) 2c Deduction under sections \$4F (Specify details in time D below) 2d 2d 2d 2d 2d 2d 2d 2			iii	Cost of improvement without indexation Expenditure wholly and exclusively in connection with transfer	bii biii			
Balance (2a - biv) Deduction under sections 54F (Specify details in item D below) 2d								
Deduction under sections S4F (Specify details in tion D below) 2d								
Erron sale of consideration Full value of consideration Sa								
From sale of, (i) listed securities (other than a unit) or zero coupon bonds where proviso under section 112(1) is applicable (i) GDR of an Indian company referred in sec. 115ACA Full value of consideration Deductions under section 48 Cost of acquisition without indecation ii Expenditure wholly and exclusively in connection with transfer piii ii Expenditure wholly and exclusively in connection with transfer piii ii Expenditure wholly and exclusively in connection with transfer piii ii Expenditure wholly and exclusively in connection with transfer piii ii Expenditure wholly and exclusively in connection with transfer piii ii Expenditure wholly and exclusively in connection with transfer piii ii Expenditure wholly and exclusively in connection with transfer piii ii Expenditure wholly and exclusively in connection with transfer piii ii Expenditure wholly and exclusively in connection with transfer piii ii Expenditure wholly and exclusively in connection with transfer piii ii Expenditure wholly and exclusively in connection with transfer piii ii Expenditure wholly and exclusively in connection with transfer piii ii Expenditure wholly and exclusive whole whole and the pii ii Expenditure wholl and the pii ii Expenditure wholly and exclusive in timen D below) A Expenditure wholly and exclusive in timen D below) A Expenditure wholl and the securities as per sec. 112(1)(c), (ii) bonds or GDR as referred in sec. 115AC, (iii) securities by FII as referred to in sec 115AD (other than securities referred to in section 112A for which column 187 to be filled up) A In case securities sold include shares of a company other than quoted shares, and in the prescribed in securities of the purpose of Capital Gains (higher of a ic prob) pi Full value of consideration in respect of unquoted shares adopted is per section 54C for the purpose of Capital Gains (higher of a ic prob) pi Full value of consideration in respect of securities other than unquoted shares iii Total (ic+ ii) Deductions under section 54F (Spec		a			20			
Source S		e					B2e	
Deductions under section 48 Cost of acquisition without indexation hi					roviso un	nder section 112(1) is		
i Cost of acquisition without indexation ii Cost of improvement without indexation iii Expenditure wholly and exclusively in connection with transfer iii Expenditure wholly and exclusively in connection with transfer v Total (bit + bit + bit) c Balance (3a - bit) d Deduction under sections 54F (Specify details in item D below) c Long-term Capital Gains on assets at B3 above (3c - 3d) Expenditure should be a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A (column 14 of Schedule 112A) a LTCG us 112A (column 14 of Schedule 112A) b Deduction under sections 54F (Specify details in item D below) c Long-term Capital Gains on sale of capital assets at B4 above (4a - 4b) b Deduction under sections 54F (Specify details in item D below) c Long-term Capital Gains on sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first provise to section 48) a LTCG computed without indexation benefit b Deduction under sections 54F (Specify details in item D below) c LTCG on share or debenture (5a-8b) b Deduction under sections 54F (Specify details in item D below) c LTCG on share or debenture (5a-8b) a LTCG on share or debenture (5a-8b) b Deduction under sections 54F (Specify details in item D below) c LTCG on bane or other true (5a-8b) a lt Computerities by FII as referred to in sec. 115AD (other than securities referred to in section 112A for which column B7 is to be filled up) a lt n case securities sold include shares of a company other than quoted shares. b Fair market under dunquoted shares of a company other than quoted shares. b Fair market under dunquoted shares determined in the prescribed in a persection 50CA for the purpose of Capital Gains (higher of a ic per betting the purpose of Capital Gains (higher of a ic per betting the purpose of Capital Gains (higher of a ic per betting the purpose of Capital Gains (higher of a ic per betting the purpose of Capital Gains (higher of a ic per betting the		a	Full	value of consideration	3a			
ii Cost of improvement without indexation iii Expenditure wholly and exclusively in connection with transfer iv Total (bi+ bii+biii) iv Total (bi+ bii-biii) c Long-term Capital Gains on assets at 63 and son assets at 64 and son campany other (backwood) iv Total (bi+ bii-biii) c Long-term Capital Gains on assets at Bi above (4a - 4b) B4c LTGC condument of the consideration in the model of the condument o		b	Dedu	ctions under section 48				
iii Expenditure wholly and exclusively in connection with transfer biii V Total (bi + bii + biii) Niv			i	Cost of acquisition without indexation	bi			
Total (bi+ bii+biii) biv			ii	Cost of improvement without indexation	bii			
Example (3a - biv) Deduction under sections 54F (Specify details in item D below) Long-term Capital Gains on assets at B3 above (2c - 3d) B3e LTCG us 112A (column 14 of Schedule 112A) LTCG us 112A (column 14 of Schedule 112A) Deduction under sections 54F (Specify details in item D below) Long-term Capital Gains on sale of capital assets at B4 above (4a - 4b) For NON-RESIDENTS- from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first provise to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bonds or GDR as referred in sec. 115AC, (iii) securities by F11 as referred to in section 112A for which column B7 is to be filled up) I in case securities sold include shares of a company other than quoted shares, enter the following details I a Full value of consideration received/receivable in respect of in unquoted shares Defair market value of unquoted shares determined in the prescribed in unquoted shares Defair market value of unquoted shares determined in the prescribed in unquoted shares Defair market value of unquoted shares determined in the prescribed in unquoted shares Defair market value of unquoted shares determined in the prescribed in unquoted shares Defair market value of unquoted shares determined in the prescribed in unquoted shares Defair market value of unquoted shares determined in the prescribed in unquoted shares Defair market value of unquoted shares determined in the prescribed in unquoted shares Defair market value of consideration in respect of securities other than unquoted shares adopted is per section 50CA for the purpose of Capital Gains (higher of a ic pr b) Deduction under section 48 Cost of acquisition without indexation ii Cost of improvement without indexation iii Expenditure wholly and exclusively in connection with transf			iii	Expenditure wholly and exclusively in connection with transfer	biii			
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Long-term Capital Gains on assets at B3 above (3c – 3d) B3e	İ	c	Balar	nce (3a – biv)	3c			
From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A a LTCG us 112A (column 14 of Schedule 112A) b Deduction under sections S4F (Speecify details in tiem D below) c Long-term Capital Gains on sale of capital assets at B4 above (4a – 4b) B4c For NON-RESIDENTS. From sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48) LTCG computed without indexation benefit b Deduction under sections S4F (Speecify details in tiem D below) 5 LTCG on share or debenture (5a-5b) For NON-RESIDENTS - From sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bonds or GDR as referred in sec. 115AC, (iii) securities by flat as referred to in sec. 115AD (other than securities referred to in section 112A for which column B7 is to be filled up) a in case securities sold include shares of a company other than quoted shares, enter the following details b Fair market value of unquoted shares determined in the prescribed in manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a ic in re) ii Full value of consideration in respect of securities other than unquoted shares iii Total (ic + ii) b Deductions under section 48 i Cost of acquisition without indexation ii Expenditure wholly and exclusively in connection with transfer biii i Expenditure wholly and exclusively in connection with transfer biii i Expenditure wholly and exclusively in connection with transfer biii i Spenditure wholly and exclusively in connection with transfer biii i Cost of improvement without indexation ii Expenditure wholly and exclusively in connection with transfer biii biv Total (bi + bii + biii) c Balance (6aii - biv) d Deduction under sections (54F (Specify details in item D below) For NON-RESIDENTS - From sale of equity share in a company or unit of equity oriented fund or unit of a busines		d	Dedu	ction under sections 54F (Specify details in item D below)	3d			
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Deduction under sections 54F (Specify details in item D below) c Long-term Capital Gains on sale of capital assets at B4 above (4a – 4b) For NON-RESIDENTS - from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48) a LiTGG computed without indexation benefit b Deduction under sections 54F (Specify details in item D below) c LiTGG on share or debenture (5a-5b) For NON-RESIDENTS - from sale of (i) unlisted securities as per sec. 112(1)(c), (ii) bonds or GDR as referred in sec. 115AC, (iii) securities by FII as referred to in sec. 115AD (other than securities referred to in section 112A for which solumn B7 is to be filled up) a la case securities sold include shares of a company other than quoted shares, enter the following details a Full value of consideration received/receivable in respect of inquoted shares aper section 50CA for the purpose of Capital Gains (higher of a ic or b) ii Full value of consideration in respect of securities other than unquoted is a per section 50CA for the purpose of Capital Gains (higher of a ic or b) ii Full value of consideration in respect of securities other than unquoted is in the prescribed in the					iness trus	st on which STT is paid	ı	
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Deduction under sections 54F (Specify details in tiem D below)	Deduction under sections 54F (Specify details in item D below) 9d		,	iii)						
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under sections other than u/s 112A	under sections other than u/s 112A	a1	u/s 112A					a1		
		a2			-Term Capital Gain, c	chargeable @	z) 10%			
	Fass 1 irrough meomer Loss in the nature of Long-Term Capital Gain, chargeaine @ 20%				Term Capital Gain, cha	argeable @ 2	20%			

		SI. No.	Amount of income	Item No. B1 to B11 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (Enter NIL, if not chargeable)	Whether obtained (Y/N)	Section of LT Act	Rate as per	Applicable rate flower of (6) o. (9)]	
		(1)	(2)		(4)	(5)	(6)	(7)	(8)	(9)	(10)	
		I										
		II	Total or	nount of I To	CC not o	horgooble	to tax as per DTAA					B12a
		b					tax at special rates as per D	TAA				B12b
	13	Tot				_	nder I.T. Act (B1c+B2c+B		5c+B6e+B7c-	+B8c+B8f+B	9e+B10 + B11	В13
	ľ	B12	!a)									
C1	Sum	of Ca	pital Gai	ns (9ii + 9iii	+ 9iv + 9	v + 9vi +	9vii + 9viii of table E below)				C1
C2	Incor	ne fr	om transi	fer of virtual	digital a	ssets (Col	. 7 of Schedule VDA)					C2
C3	Incor	ne ch	argeable	under the h	ead "CA	PITAL G	AINS" (C1 + C2)					C3
D	Infor	mati •	on about	deduction cl	aimed ag	ainst Cap	ital Gains	. "				
	1			claimed u/s 54		.C/54F/54	GB/115F give following de	tans				-
		a i		of transfer		al asset		ai	dd/mm/yyy	v		
		i		of new resid				aii	1			
		i	ii Date	of purchase	c/constru	ction of n	ew residential house	aiii	dd/mm/yyy	y		
		i	v Amo date	ount deposite	ed in Cap	ital Gain	s Accounts Scheme before	dueaiv				
		_ ,		ount of dedu		med		av				
		b I		claimed u/s					111/. /			
		1		of transfer of new agric				bi bii	dd/mm/yyy	y		-
				of new agri			al land	biii	dd/mm/yyy	ν		-
		i	v Amo	unt deposite			s Accounts Scheme before	duebiv	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	,		
			date	ount of dedu	otion clai	mod		bv				-
		e I		claimed u/s		meu						-
		i		of transfer				ci	dd/mm/yyyy			
		i	Amo	ount invested	l in speci	fied/notifi	ed bonds	cii				
		i	ii Date	of investme		maac)		ciii	dd/mm/yyyy			-
		i		unt of dedu		med		civ				
		d [claimed u/s 5 of transfer		al asset		di	dd/mm/yyyy			-
		i		of new resid				dii	uu/mm/yyyy			-
		i		-			ew residential house	diii	dd/mm/yyyy			
		i	v Amo	ount deposite	ed in Cap	ital Gain	Accounts Scheme before	^{lue} div				
		,	Ame	ount of dedu	ction clai	med		dv				-
		e I		claimed u/s 5					·			
		į					tial property	ei	dd/mm/yyyy			
		i	-	of the eligib ount_utilised			of equity shares of eligi	eii ble				
		ļ	ii Ame		or sut	- Jeripuon	or equity mares of engi	eiii				
		i		of subscrip				eiv	dd/mm/yyyy			
		,	Cost	of new pla	ant and	machine	y purchased by the eligi	ble ev				
				of purchase	of plant	and mac	hinery	evi	dd/mm/yyyy			
		- 1					Accounts Scheme before					
		Į	date									
		_		claimed u/s			dent Indians)	eviii	1			
		i					exchange asset	fi	dd/mm/yyyy			
		i					sset or savings certificate	fii				
		L				pecineu i	isset or savings certificate	fiii	dd/mm/m			
		ļ		of investme ount of dedu		med		fiv	dd/mm/yyyy			
	1 '	g 1					1d + 1e + 1f)	g				
			current y	ear capital l	osses wit	h curren	year capital gains (exclud	ing amount	s included in	A8a & B12a	which is not ch	argeable under
	DTAA			•				_				
	I Tyn	e of (Capital G	ain Capita	ıl Ga		hort term capital loss	Long tor	m capital los	e	rent vear's	capital gains

			current year (Fill this column only if computed figure is positive)	4	30%	applicable rate	DTAA rates	10%	20%	DTAA rates	remaining after set off (9=1-2-3-4-5-6-7-8)
			1	2	3	4	5	6	7	8	9
i	off	oss to be se row only i figure i	f s	(A2e *+ A3a* + A7a*	. A4e* +A7b	(A1e*+A3 b*+A5e*+ A6* + A7c*)	A8b	(B3e*+ B4c* + B6e* + B7c* + B8c* + B11a1*+B 11a2*)	120°+830	B12b	
ii		15%	(A2e*+A3a* + A7a *)								
iii	term	30%	$A4e^* + A7b^*$								
iv	capital gain	applicable rate	(A1e*+A3b*+ A5e*+A6* + A7c*)								
v		DTAA rates	A8b								
vi	Long-	10%	(B3e*+B4c* + B6e* + B7c* + B8c* +B11a1*+B11a2*)								
vii	term capital gain	20%	(B1e*+B2e*+B5c*+ B8f*+B9e*+B10*+ B11b*)								
viii	1	DTAA rates	B12b								
ix	Total loss	set off (ii + ii	i + iv + v + vi + vii + viii)								
x	Loss rema	ining after s	et off (i – ix)								

The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B10) as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any. Information about accrual/receipt of capital gain Upto

15/6 16/6 to 15/9 16/9 to 15/12 16/12 to 15/3 16/3 to 31/3 Type of Capital gain / Date (ii) (iii) (iv) (v) Short-term capital gains taxable at the rate of 15% Enter value from item 3iii of schedule BFLA, if any.

Short-term capital gains taxable at the rate of 30% Enter value from item 3iv of schedule BFLA, if any. Short-term capital gains taxable at applicable rates Enter value from item 3v of schedule BFLA, if any. Short-term capital gains taxable at DTAA rates Enter value from item 3vi of schedule BFLA, if any. Long- term capital gains taxable at the rate of 10% Enter value from item 3vii of schedule BFLA, if any. Long- term capital gains taxable at the rate of 20% Enter value from item 3viii of schedule BFLA, if any. Long- term capital gains taxable at the rate DTAA rates Enter value from item 3ix of schedule BFLA, if any. Capital gains on transfer of Virtual Digital Asset taxable at the rate of 30% Enter value from item 16 of schedule SI, if any

Please include the income of the specified persons (spouse, minor child etc.) referred to in Schedule SPI while computing the income under this head

Sched	ule 112A		From s	ale of equity sha	re in a compa	my or unit of equ	ity-oriented	fund or unit	of a business	trust on which	STT is paid	l under section	112A	
SI. No.	Share/ Unit Acquir ed	ISIN Cod e	Name of the Share/ Unit	No. of Shares/ Units	Sale- price per Share/ Unit	Full Value of Consideratio n -If shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) - If shares are Acquired after 31st January 2018 - Please enter Full Value of Consideratio n	Cost of acquisiti on without indexati on Higher of 8 and 9	Cost of acquisiti	If the long-term capital asset was acquired before 01.02.20 18, - Lower of 6 and 11	Fair Market Value per share/unit as on 31st January, 2018	Total Fair Market Value of capital asset as per section 55(2)(a c)- (4*10)	Expenditu re wholly and exclusivel y in connectio n with transfer	Total deductio ns (7+12)	Balan e (6-13) Item (a) LTCC Sched le (ITR2
Col.1)	(Col. 1a)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)	(Col. 8)	(Col. 9)	(Col. 10)	(Col. 11)	(Col. 12)	(Col. 13)	(Col. 14)
1														
2														
3														
4														
Add R	ows	1	-	1	1		1	1	1	1	1	1	1	1
Total														

115AD(proviso	1)(b)(iii)		r NON-R 2A	ESIDENT	S - From	sale of equity sha	re in a compa	ny or unit of o	equity-oriented	l fund or unit of	a business to	rust on which S	TT is paid un	der section
SI. No.	Share/ Unit Acquire d	ISIN Code	Name of the Share / Unit	No. of Shares / Units	Sale- price per Share / Unit	Full Value of Consideratio n -If shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) -If shares are Acquired after 31st January 2018 - Please enter Full Value of Consideratio n	Cost of acquisition without indexation Higher of 8 and 9	Cost of acquisitio	If the long-term capital asset was acquired before 01.02.201 8, Lower of 6 and 11	Fair Market Value per share/unit as on 31st January,201 8	Total Fair Market Value of capital asset as per section 55(2)(ac) - (4*10)	Expenditur e wholly and exclusively in connection with transfer	Total deduction s (7+12)	Balance (6-13) Item 7 (a) of LTCG Schedul e of ITR2
(Col.1	(Col. 1a)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)	(Col. 8)	(Col. 9)	(Col. 10)	(Col. 11)	(Col. 12)	(Col. 13)	(Col. 14)
1														

Total								
Add Rov	vs							
4								
3								
2								

Schedule VDA	Income from tr	ansfer of virtual digita	l assets			
Sl. No.	Date Acquisition	of Date of Transfer	Head under which income to be taxed (Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						
Total (Sum of al	l Positive Incomes	of Capital Gain in Col.	. 7)			(Item No. C2 of Schedule CG)

G	ross ii	ncome chargeable to tax at normal applicable ra	tes (1a+ 1b+	1c+ 1d + 1e)	1	
a	Divi	dends, Gross (ai+aii)				1a	
	i	Dividend income other than (ii)	i				
	ii	Dividend income u/s 2(22)(e)	ii				
ь	Inte	rest, Gross (bi + bii + biii + biv+ bv + bvi + bvii +	+ bv	iii + bix))	1b	
r	i	From Savings Bank	oi				
	ii	From Deposits (Bank/ Post Office/ Co- operative) Society/)	oii				
	iii	From Income-tax Refund	oiii				
	iv	In the nature of Pass through income/ loss b	oiv				
	v	Interest accrued on contributions to provident fund to the extent taxable as perb first proviso to section 10(11)	ov				
	vi	Interest accrued on contributions to provident fund to the extent taxable as perb second proviso to section 10(11)	ovi				
	vii	Interest accrued on contributions to provident fund to the extent taxable as perb first proviso to section 10(12)	ovii				
	viii	Interest accrued on contributions to provident fund to the extent taxable as per second proviso to section 10(12)	ovii				
	ix	Others	oix				
c	Ren	tal income from machinery, plants, buildings, etc	c., G	ross		1c	
d	Inco + di	one of the nature referred to in section 56(2)(x) i + diii + div + dv)	whi	ch is cha	argeable to tax	(di _{1d}	
	i	Aggregate value of sum of money received wi	thou	t ^{di}			

		—	In case immovable property is received without dii			
	i		consideration, stamp duty value of property			
	ii	ii	In case immovable property is received for inadequate consideration stamp duty value of diii property in excess of such consideration			
	i	v	In case any other property is received without div consideration, fair market value of property			
	v		In case any other property is received for _{dv} inadequate consideration, fair market value of property in excess of such consideration			
e	Α	ny o	ther income (please specify nature)	1e		
SI N		Vatur	e		Amount	
1	F	amil	y Pension			
2			ne from retirement benefit account maintained in a notified country u/s 89.6 se country from drop down menu)	1		
3	п	otific	ne from retirement benefit account maintained in a country "other that ed country u/s 89A"			
4	a	ny ea	ne taxable during the previous year on which relief u/s 89A was claimed in arlier previous year. I be added as required	n		
1,			hargeable at special rates (2a+ 2b+ 2c+ 2d + 2e +2f elements related to Sl			
	0.1		mangement are special rates (2a · 2b · 2c · 2c · 2c · 2c · cements related to si	2		
a	١	Vinn	ings from lotteries, crossword puzzles etc. chargeable u/s 115BB	2a		
b	I	ncon	ne chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)	2b		
	i		Cash credits u/s 68 bi			
	ii	I	Unexplained investments u/s 69 bii			
	ii	i	Unexplained money etc. u/s 69A biii			
	i	V	Undisclosed investments etc. u/s 69B biv			
	v		Unexplained expenditure etc. u/s 69C by			
	v		Amount borrowed or repaid on hundi u/s 69D bvi			
c	Α	ccur	nulated balance of recognised provident fund taxable u/s 111	2c		
	S	.No.	Assessment Year Income benefit Tax benefit			
	(i)	(ii) (iii) (iv)	1		
d	Δ	ny o	ther income chargeable at special rate (total of di to dxx)	2d		
	i		Dividends received by non-resident (not beingdi company) or foreign company chargeable u/s 115A(1)(a)(i)			
	ii	i	Interest received from Government or Indian concerndii on foreign currency debts chargeable u/s 115A(1)(a)(ii)			
	ii		Interest received from Infrastructure Debt Funddiii chargeable u/s 115A(1)(a)(iia)			
	i	V	Interest referred to in section 194LC(1) - chargeablediv u/s 115A(1)(a)(iiaa) @ 5%			
			Interest referred to in section 194LD - chargeable u/sdv 115A(1)(a)(iiab)			
	ľ		Distributed income being interest referred to indvi	-		

			vii s	pecifie		ion 10((23D), pu	other Mutual Fund archased in Foreig (a)(iii)						
			viii r	eceive	d from	Govern	ment or	or technical service Indian concern 15A(1)(b)(B)	sdviii -					
			ix f					onds purchased i its - chargeable u						
			x f					GDRs purchased i its - chargeable u						
			xi f		currenc			GDRs purchased in - chargeable u/						
			xii r	espect	of securi	ities (otl	her than	ceived by an FII in units referred to in 5AD(1)(i)						
			xiii o	r Gove	ernment s	ecuritie	s referred	d by an FII on bond I to in section 194LI tion 115AD(1)(i)						
					received associatio			lents sportsmen o 115BBA	rdxiv					
				Anonyn 15BBC		ations i	n certain	cases chargeable u/	sdxv					
					t referred able u/s 11			section 194LC(1) 4%	-dxvi					
			XVII r	egister	ed in Ind	ia - char	geable u/	atent developed and s 115BBF	ldxvii					
					by way able u/s 11		ansfer o	f carbon credits	-Dxviii					
					nent Inco able u/s 11		a Non-	-Resident Indian	d xix					
			xx o	f secu 15AB)	rities (oth - chargea	ner than able u/s	units re 115AD(1)		1					
			provide	d)				come from other sou						
		f	Amoun column	t inclu (2) of t	i ded in 1 table belov	and 2 :	above, wh	nich is chargeable a	t special	rates	in Indi	a as po	er DTAA (total o	2f
			Sl. No.	Amount of income	Item No.1 ai , 1b to 2 in which included	Country name & Code	Article DTAA	Rate as per of Treaty (enter NIL, if not chargeabl	Whether obtained	TRC	Section o I.T. Act	Rate per l Act	as Applicable rate	
			(1)	(2)	(3)	(4)	(5)	(6)	(7)		(8)	(9)	(10)	-
				(-)							(4)		(12)	
			11 11											-
3	,			under	r section 5	 67 (other	than thos	e relating to income	 chargeable	e at sp	ecial rat	l es unde	r 2a, 2b & 2d)	
		ai		es / D	eductions			"(in case other than					· · · · · · · · · · · · · · · · · · ·	
-		aii		expend		ividend u	/s 57(i) (av	vailable only if income	3aii					
-					t expenditu	ıre u/s 57	(1) – Comp	puted Amount	3aiia					
									'					

	c To	tal				3c				
4	Amou	nts not deductible u/s 58							4	
5	Profits	chargeable to tax u/s 59							5	
5a		e claimed for relief from							5a	
ó		come from other source portion) $-3 + 4 + 5-5a$						income related to	6	
7		e from other sources (oth						ative)	7	
3		e from the activity of ow		_						
	a Re	ceipts			8a				-	
	b De	ductions under section 5	57 in relati	on to receipts	8b				-	
	c An	nounts not deductible u/s	58		8c				-	
	d Pro	ofits chargeable to tax u/	s 59		8d					
	e Ba	lance (8a - 8b + 8c + 8d)	(if negative	take the figure	e to 6xii e	of Schedule CI	FL)		8e	
)	Incom	e under the head "Incom	e from Oth	er Sources" (7 + 8e) (i	ake 8e as nil if	negative)		9	
10	Inforn	nation about accrual/reco								
	S.No.	Other Source Income	Upto 15/6	From 16/6 15/9	From	16/9 to 15/12	From 16/12 to 15/3	From 16/3 to 31/3		
			(i)	(ii)	(iii)		(iv)	(v)		
	1	Income by way of winnings from lotteries, crossword puzzles, races, games gambling, betting etc referred to in section 2(24)(ix)	1 1							
	2	Dividend Income referred in Sl. No. 1a(i)							-	
	3	Dividend Income u/s 115A(1)(a)(i) @ 20% (Including PT Income)	S							
	4	Dividend Income u/s 115AC @ 10%	s							
	5	Dividend Income u/s 115ACA (1)(a) @ 10% (Including PTI	,							
	6	Dividend Income of FI (other than units referred to in section 115AB) u/s 115AD(1)(i) @ 20% (Including PT) Income)	5 1 5							
	7	Dividend income chargeable at DTAA Rates								

2	3	Income from retirement benefit account maintained in a notified country u/s 89A (Taxable portion after reducing relief u/s 89A)						
NOTE ▶	Pleas	e include the income of the s	pecified perso	ons (spouse, minor	child etc.) referred to it	n Schedule SPI whi	ile computing the inco	me under this head.

Details of Income after Set off of Current Year Losses Income of current House property loss Net loss from Other sources Current year's year (Fill this column of the current year chargeable at normal applicable Income remaining only if income is zero set off Sl. No. Head/ Source of Income rates (other than loss from race horses) of the current year set off or positive) 4=1-2-3 Loss to be set off (4 of Schedule HP) (6 of Schedule-OS) (Fill this row only if computed figure is negative) ii Salaries (6 of Schedule S) iii House property (4 of Schedule HP) (9ii of item E of Schedule CG) iv Short-term capital gain taxable @ 15% (9iii of item E of Schedule CG) Short-term capital gain taxable @ 30% Short-term capital gain taxable at (9iv of item E applicable rates Schedule CG) vi applicable rates Short-term capital gain taxable at special (9v of item rates in India as per DTAA Schedule CG) (9vi of item E Schedule CG) 01 Long-term capital gain taxable @ 10% CURRENT YEAR LOSS ADJUSTMENT (9vii of item E of ix Long-term capital gain taxable @ 20% Schedule CG) Long-term capital gains taxable at special (9viii of item E of rates in India as per DTAA Schedule CG) Net income from other sources chargeable (6 of Schedule OS) хi at normal applicable rates Profit from the activity of owning and (8e of Schedule OS) xii maintaining race horses xiii

Sche	dule I	BFLA Details of	f Income after Set off of B	Brought Forward Losses of earlier years		
WARD LOSS	SI. No.	Head/ Source of Incor		Income after set off, if any, of current year's losses as per 4 of Schedule CYLA)		Current year's income remaining after set off
IT FOR				1	2	3
BROUGHT FORWARD ADJUSTMENT	i	Salaries		(4ii of schedule CYLA)		

xiv

Loss remaining after set-off (i - xiii)

i	2015-16	2		3	4		5	6	
	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss Short-te			term capital loss Long-term Capital Loss main			rom owning an iining race horse
lule (
xiii	Current year's income r	remaining after set off	Total o	of (3i + 3ii + 3iii + 3iv + 3	v+ 3vi +	3vii + 3viii+ 3ix + 3	(+ 3xi)		
xii	Total of brought forwar (2ii + 2iii + 2iv + 2v+ 2vi		xi)						
xi	Profit from owning a horses	nd maintaining race	e (4xii of schedule CYLA)			(B/f loss from horse races)			
x	Net income from other normal applicable rates	sources chargeable at	(4xi of	schedule CYLA)					
ix	Long-term capital gair rates in India as per DT		(4x of schedule CYLA)			(B/f short-term or lo	ng-term capital loss)		
viii	Long-term capital gain t	taxable @ 20%	(4ix of	schedule CYLA)		(B/f short-term or lo	ng-term capital loss)		
vii	Long-term capital gain t	taxable @ 10%	(4viii o	f schedule CYLA)		(B/f short-term or lo	ng-term capital loss)		
vi	Short-term capital gai rates in India as per DT.	n taxable at special AA	(4vii of	schedule CYLA)		(B/f short-term capit	al loss)		
v	Short-term capital gain rates	taxable at applicable	(4vi of	schedule CYLA)		(B/f short-term capit	al loss)		
iv	Short-term capital gain	taxable @ 30%	(4v of s	schedule CYLA)		(B/f short-term capit	al loss)		
iii	Short-term capital gain	taxable @ 15%	(4iv of	schedule CYLA)		(B/f short-term capit	al loss)		
	House property		(4111 0)	schedule CYLA)		(B/f house property	(055)		

		Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses
ŀ		1	2	3	4	5	6
i	i	2015-16					
i	ii	2016-17					
i	iii	2017-18					-
Ī	Iv	2018-19					
,	v	2019-20					
,	vi	2020-21					
1	vii	2021-22					
	viii	2022-23					
	ix	Total of earlier year losses					
- I	x	Adjustment of above losses in Schedule BFLA		(2ii of Schedule BFLA)			(2xi of Schedule BFLA)
	xi	2023-24 (Current year losses)		(2xiv of Schedule CYLA) (2x+3x+4x+5x) of item E Schedule CG	of (6x+7x+8x) of item E of Schedule CG	(8e of Schedule OS, if ve)

 ,	I		I	
	Total loss carried			
xii	forward to future			
	years			

So	hedule	VI-A						
Ψ	ပျ	Part B- Deduction						
TOTA	DEDC	80C			b	80CCC		

Schedule VI-A Deductions under Chapter VI-A

	c	80CCD(1)		d	80CCD	(1B)						
İ	e	80CCD(2)		f	80D				П			
	g	80DD			h	80DDB							
S	i	80E			j	80EE							
DEDUCTIONS	k	80EEA			I	80EEB							
Ğ	m	80G			n	80GG							
DED	0	80GGA			p	80GGC							
TOTAL	2	Part C, C	A and D- Deduction	n in respect of certai	n ince	omes/oth	er deduction						
TO	q	80QQB			r	80RRB							
	s	80TTA			t	80TTB							
		u	80U			•	ua	Any	other deduction	as p	per the	e e-	
								filing	utility				
		v	Total deduct	ions under Cha	pter	· VI-A	(Total of a	to ua)	!				

	le 80G		Details of donations entitl					
A	limi		led for 100% deduction	without qualifying				
	Nan	ne and addre	ess of Donee	PAN Donee	of Amount o	f donation		Eligible Amount of donation
					Donation cash	inDonation in other mode	Total Donation	
	i ii							
	iii	Total						
В	Don	ations entitle	ed for 50% deduction with	ut qualifying limit				
	Nan	ne and addre	ess of Donee	PAN Donee	of Amount o	f donation		Eligible Amount of donation
					Donation cash	inDonation ir other mode		
	ii							
	iii	Total						
С	Don limi		ed for 100% deduction su	bject to qualifying				
	Nan	ne and addre	ess of Donee	PAN Donee	of Amount o	f donation		Eligible Amount of donation
					Donation cash	inDonation is other mode	Total Donation	
	i							
	ii							
	iii	Total					1	

	Nam		PAN of	ARN (Donation Reference Number)	Amount of de	onation	Eligible donation	Amount
					Donation in cash	Donation ir other mode		
	i							
	ii							
	iii	Total						
E	Tota	l donations (Aiii + Biii + Ciii + Diii)						

Sch	edule 8	80GGA Details of	of donatio	ns for scientific rese	arch or rural de	evelopment			
		Relevant clause unde deduction is claimed (dro be provided)	r which	Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount o donation
						Donation in cash	Donation in other mode	Total Donation	
	i								
	ii								
		Total donation							

I	Schedule	AMT Computation of Alternate Minimum Tax payable under section 115JC		
	1	Total Income as per item 12 of PART-B-TI	1	
	2	Adjustment as per section 115JC(2)		
		Deduction claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"		
ĺ	3	Adjusted Total Income under section 115JC(1) (1+2a)	3	
l	4	Tax payable under section 115JC [18.5% of (3)] (if 3 is greater than Rs. 20 lakhs)	4	

Sche	dule .	AMT	Computation of ta	ax credit under sect	ion 115JD				
	1	Tax ı	ınder section 115JC in a	assessment year 202	23-24 (1d of Part-B-TT	ΓI)		1	
	2	Tax ı	ınder other provisions o	of the Act in assessr	nent year 2023-24 (7	of Part-B-TTI)		2	
	3	Amo	unt of tax against which	credit is available	[enter (2 – 1) if 2 is gre	ater than 1, otherwise enter	r 0]	3	
			ation of AMT credit A ot exceed the sum of AM			ring the current year is su	bject to maximu	m of a	mount mentioned in 3 above and
		S.	Assessment Year	AMT Credit			AMT Credit during the C		Balance AMT Credit
		No.	(A)	Gross (B1)	Set-off in earli assessment years (B2)	forward to the current	Assessment Year	r	Carried Forward (D)= (B3) -(C)
			2013-14						
		ii	2014-15						
		iii	2015-16						
		iv	2016-17						
		v	2017-18						
		vi	2018-19						
		vii	2019-20						
		viii	2020-21						
		ix	2021-22						
		x	2022-23						

	xi	Current AY (enter 1-2, if 1>2 else enter 0)						
	xii	Total						
5	Amo	unt of tax credit under section	115JD utilised	during the year [total	of item No. 4 (C)]	•	5	
6	Amo	unt of AMT liability available	for credit in sul	osequent assessment y	ears [total of 4 (D)]		6	

edule SP	Income	of specified perso	ns (sp	ous	e, mi	nor	chile	l etc.	.) inc	luda	ıble i	in income of the assessee	ns per section 64	
SI No	Name of person	PA	N/ Aa	dha	ar N	o. of	per	son (opti	onal)	Relationship	Amount (Rs)	Head of Income in which included
1														
2														
3														

SI No	Section	Ø	Special rat	Income (i)	Tax the
1	111- Accumulated balance of recognised provident for prior years	0		(2ciii of Schedule OS)	(2civ Schedu
2	111A or section 115AD(1)(b)(ii)- Proviso (STCG on shares units on which STT paid)		15	(3iii of Schedule BFLA)	
3	115AD (STCG for FIIs on securities where STT not paid)		30	(3iv of Schedule BFLA)	
4	112 proviso (LTCG on listed securities/ units without indexation)	0	10	(part of 3vii of Schedule BFLA)	2
5	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)	0	10	(part of 3vii of Schedule BFLA)	2
6	115AC (LTCG for non-resident on bonds/GDR)	0	10	(part of 3vii of Schedule BFLA)	?
7	115ACA (LTCG for an employee of specified company on GDR)	0	10	(part of 3vii of Schedule BFLA)	
8	115AD (LTCG for FIIs on securities)	0	10	(part of 3vii of Schedule BFLA)	?
9	115E (LTCG for non-resident Indian on specified asset)	0	10	(part of 3vii of Schedule BFLA)	?
10	112 (LTCG on others)		20	(3viii of Schedule BFLA)	
11	112A or section 115AD(1)(b)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid)	0	10	(part of 3vi of Schedule BFLA)	
12	STCG Chargeable at special rates in India as per DTAA			(part of 3vi of Schedule BFLA)	
13	LTCG Chargeable at special rates in India as per DTAA			(part of 3ix of schedule BFLA)	
14	115BB (Winnings from lotteries, puzzles, races, games etc.)	0	30	(part of 2a of Schedule OS)	2
15	115BBE (Income under sections 68, 69, 69A, 69B, 69C or 69D)		60	(2b of Schedule OS)	
16	115BBH (Income from transfer of virtual digital asset)		30	(C2 of Schedule CG)	
17	115BBF (Tax on income from patent)	0	10	(part of 2d of Schedule OS)	ż
18	115BBG (Tax on income from transfer of carbon credits)	0	10	(part of 2d of Schedule OS)	,
19	Any other income chargeable at special rate (Drop down to be provided in e-filing utility)	0		(part of 2d of Schedule OS)	
20	Other source of income chargeable at special rates in India as per DTAA			(part of 2f of Schedule OS)	
21	Pass Through Income in the nature of Short-Term Capital Gain chargeable @ 15%		15	(part of 3iv of Schedule BFLA)	
22	Pass Through Income in the nature of Short-Term Capital Gain chargeable @ 30%		30	(part of 3v of Schedule	2

	Total		
26	Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)		(2e of Schedule OS)
25	Pass Through Income in the nature of Long-Term Capital Gain chargeable @ 20%	20	(part of 3viii of Schedule BFLA)
24	Pass Through Income in the nature of Long-Term Capital Gain chargeable @ 10%- under sections other than u/s 112A	10	(part of 3vii of Schedule BFLA)
23	Pass Through Income in the nature of Long-Term Capital Gain chargeable @ 10% u/s 112A	10	(part of 3vii of Schedule BFLA)

hed					Exempt inc	ome (1	ncome not to be i	ncluded in Total In	icome	or not chargea	oie to ta	K)
1	Inte	rest i	ncom	e							1	
2	i		s Ag B or		receipts (oth	er tha	n income to be ex	xcluded under rule	es _i			
İ	ii	Exp	nditu	ire incurre	d on agricul	lture			ii			
	iii	Una	osorb	ed agricult	ural loss of	previo	us eight assessme	nt years	iii			
	iv	Net .	Agric	ultural inc	ome for the	year (i	– ii – iii) (enter ni	l if loss)	-		2	
	v						or the year excee h agricultural land	ds Rs.5 lakh, plea	se fu	nish the follow	ing	
		a	Nam	e of distric	t along with	pin co	de in which agric	ultural land is loca	ted			
		b	Mea	surement o	f agricultur	al land	in Acre					
		c	Whe	ther the ag	ricultural la	nd is o	wned or held on	lease (drop down to	be pr	ovided)		
		d	Whe	ther the ag	ricultural la	nd is i	rrigated or rain-f	ed (drop down to be	provi	ded)		
3	Oth	er exe	mpt	income (in	cluding exen	npt inc	ome of minor chi	ld)			3	
4	Inco	me n	ot cha	argeable to	tax as per I	OTAA						
	SI. N	o. Amo		of Nature income	ofCountry Code	name	&Article of DTAA	Head of Income		Whether obtained (Y/N)	FRC	
	I											
	II											
	Ш	To	al In	come from	DTAA not	charge	able to tax				4	
5	Pas	sthro	ugh i	ncome not	chargeable t	to tax (Schedule PTI)				5	
6	Tota	al (1+	2+3+4	1+5+)							6	

Sched	lule PT	Ί	Pass Thr	ough Income details fr	om busi	iness tr	rust or investment fund as per	section 115U	A, 115UB		
B	SI.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	SI.	Head	d of income	Current year income	Share of current year loss distributed by Investment fund	Net Income/ Loss (7-8)	TDS on such amount, if any
THROUGHINCOME	(1)	(2)	(3)	(4)	(5)	(6)		(7)	(8)	(9)	(10)
ĮΣ	1.	(Dropdown to be provided)			I	Hou	se property				
H5		be provided)			ii	Cap	ital Gains				
NG NG						a	Short-term				
ELS						ai	Section 111A				
PASS						aii	Others				
						b	Long-term				
						bi	Section 112A				
						bii	Other than section 112A				
					iii	Othe	er Sources				

						A	Dividend		
						В	Others		
					iv	Inco	me claimed to be exempt		
						a	u/s 10(23FBB)		
						b	u/s		
						c	u/s		
	2.				I	Hous	se property		
					ii	Capi	tal Gains		
						a	Short-term		
						ai	Section 111A		
						aii	Others		
						b	Long-term		
						bi	Section 112A		
						bii	Other than Section 112A		
					iii	Othe	er Sources		
						a	Dividend		
						В	Others		
					iv	Inco	me claimed to be exempt		
						a	u/s 10(23FBB)		
						b	u/s		
						c	u/s		
NOTE	>	Please refer to the	instructions f	or filling out this sched	lule.				

SI. No.	Country Code	Taxpayer Identification Number		Head of income	Income from outside India (included in PART B-TI)	outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant articl of DTAA relief claime u/s 90 or 90A
				(a)	(b)	(c)	(d)	(e)	(f)
1			i	Salary					
			ii	House Property					
			iii	Capital Gains					
			iv	Other sources					
			Tot	al					
2			i	Salary					
			ii	House Property					
			iii	Capital Gains					
			iv	Other sources					
			Tot	al					

Sch	edul	e TR	Summary of tax relief claimed for taxes paid outside India (available only in case of resident)
1		Summary of Ta	x relief claimed

	Country Code	Taxpayer Identification Number	Total taxes paid outside (total of (c) of Schedu of each country)	le FSI in respect(Fotal tax relief available (total of (e) of Schedule F respect of each country)	'SI in	Tax Relief Claimed under section (specify 90, 90A or 91)
	(a)	(b)	(c)	((d)		(e)
	Total						
2	Total Tax relief availabl	e in respect of countr	y where DTAA is appli	cable (section 90/9	0A) (Part of total of 1(d))	2	
3	Total Tax relief availabl	e in respect of countr	y where DTAA is not a	pplicable (section 9	91) (Part of total of 1(d))	3	
4	Whether any tax paid of foreign tax authority du				een refunded/credited by the	4	Yes/No
	a Amount of tax refu	nded	b	Assessment year i	n which tax relief allowed in	India	

A1	Details of		itory Accoun	ts held (including a	ıny benefici	al interest) a	t any time	during the	calendar ye	ear ending a	s on 31st day
	Country	Country code	financial	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross interpaid/credite to the accoduring period
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)											
(ii)											

SI No		Country code	Name of financial institution	Address of financial institution	ZIP	Account number	Status	Account opening date	Peak balance during the period	balance	account during to	naid/credited to the the period e provided specifying amount viz. coceeds from sale or nancial assets/ other
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	
(i)												
(ii)												
А3	day of De	cember, 2022		1			I	ı	I	1	I	ar ending as on 31st
SI No	Country	Country code	Name of entity	Address of entity	ZIP	Nature of entity	Date of acquiring the interest	Initial value of the investment	Peak value of investmen during the period	value	amount paid/credited with respect t the holdin	ss Total gross proceeds from sale or redemption of g investment the during the period
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
(i)												
(ii)												
A4 SI No	ending as	f Foreign Cash Va on 31st day of De	Name of	financial	Address	ZIP code		luding any	The	cash val	lue or Total	g the calendar year gross amount ited with respect to tract during the
	(2)	(3)	(4)		(5)	(6)	(7)		(8)		(9)	
(1)	(-)											
(1) (i)												
(i) (ii)		Financial Interes	st in any Enti	ity held (inc	cluding ar	ny benefici:	al interest	at any tim	e during th	e calenda	nr year ending as	on 31st December,

		code			tity	Entity		Direct/ owner/ Benefici		neal		(at co		from Inter		Incom	Amou	where offered	Item number of schedule
	(1)	(2)	2a	(3))	(4)		(5)		(6	6)	(7)		(8)		(9)	(10)	(11)	(12)
	(i)																		
	(ii)																		
	С	Details of I	mmovable I	Property	held (in	cluding	any benef	icial inte	erest) :	at any ti	ime durii	g the ca	lendar	year	ending a	s on 3	1 st Dece	mber, 2022	
	SI No	Country Name and	ZIP Code		Addro		Ownersh Direct/ E	-	Date acqu	isition	Total Investme				Nature of		me tax return	able and o	ffered in
							owner/ Beneficia	ıry			rupees)	pı	roperty	,		Amo		hedule here offered	Item number of schedule
	(1)	(2)	2a		(3)		(4)		(5)		(6)	C	7)		(8)	(9)	(1	0)	(11)
	(i)																		
	(ii)																		
	D	Details of a	ny other Ca	pital Ass	et held	(includir	ng any ber	neficial i	nteres	t) at an	y time du	ring the	calend	lar ye	ear endin	g as or	31st De	ecember, 202	22
	SI No	Country Name and	I ZIP Code		Nature (of Asset	Ownersh Direct/	•	Date acqui	sition		nent (ed	Nature Income		me tax	able and o	ffered in
		code					Beneficia owner/ Beneficia				cost) (n	n rupees,	asset	the		Amo		hedule here offered	Item number of schedule
	(1)	(2)	2b	•	(3)		(4)		(5)		(6)		(7)		(8)	(9)	(1)	0)	(11)
	(i)																		
	(ii)																		
			ecount(s) in 2022 and w							ng any l	beneficial	interest	at an	y tim	e during	the ca	lendar	year ending	as on 31st
l lo	In: in	stitution tl	nstitution	Country Name and Code	ZIP Co		Name of account			Peak B Investn during vear	nent the	Whether income accrued	Is a	ncom	ie	If (7) retur		ncome offer	ed in this

														Am		Schedule where offered	Item of scho	numbe edule
(1)	(2)	(3)	(3a)	(3b)	(4)		(5)	5)	(7	7)		(8)		(9)	([10]	(11)	
(i)																		
(ii)																		
F	Details of t	rusts, crea	ted under th	e laws of a cou	intry o	utside Ind	lia, in which	you	are a truste	e, ben	eficiar	y or se	ttlor					
SI No	Country Name and code	ZIP Code		Name address o		Name and address	address		ddress of eneficiaries	ſ	inco on der	ome ived is	Incom derive	e il	this re			
						of trustees				held	taxa you han		from trust	the	Amou	w	chedule here fered	numbe of schedu
(1)	(2)	(2a)		(3)		(4)	(5)	(6	5)	(7)	(8)		(9)		(10)	(1	1)	(12)
(i)																		
(ii)																		
G		any other		ved from any	source	e outside	India which	n is ı	not included	l in,-	(i) iter	ns A to	F abo	ove ar	nd, (ii) income	under	the hea
SI	Country	Name and	ZIP Code			and add	dress of the				Nature	Whet		f (6)	-	s, Incom	e offere	ed in th
No	code				derive		om	Inc	ome derived		of ncome	your hand		Amou	ınt	Schedu where offered		numb hedule
(1)	(2)		(2b)		(3)			(4)		(5)	(6)		(7)		(8)	(9)	
_																		
(i)																		

Scheo	lule 5A	Information	n regarding apportionment of income between spouses governed by Portuguese Civil Code
	Name of the spouse		
	DAN/ Andhana Na af	' 4h	

acquired during any previous year in which he was non-resident is not mandatory to be reported in this schedule if no income is derived from that asset during the current

NOTE ▶

		-	I		TDS apportioned in the hands of spouse
	(i)	(ii)	(iii)	(iv)	(v)
1	House Property				
2	Capital gains				
3	Other sources				
4	Total				

lule	Assets and Liabilities at the end of the year (applicable in a case where total income exceeds Rs.50 lakh)												
A	Details of i	mmovable assets											
Sl. No.	Description	Address	Pin code	Amount (cost) in Rs.									
(1)	(2)	(3)	(4)	(5)									
(i)													
(ii)													
В	Details of n	novable assets											
SI. No.	Description		Amount (cost) in Rs.										
(1)	(2)		(3)										
(i)	Jewellery, b	ullion etc.											
(ii)	Archaeologi	cal collections, drawings, painting	g, sculpture or any work of ar	t									
(iii)	Vehicles, ya	chts, boats and aircrafts											
(iv)	Financial as	sets	Amount (e	ost) in Rs.									
	(a) Bank (i	ncluding all deposits)											
	(b) Shares	and securities											
	(c) Insuran	ce policies											
	(d) Loans a	and advances given											
	(e) Cash in	hand											
С	I jahilities i	n relation to Assets at (A + B)											

Schedu deferre				an eligible start-up referre	l to in section 80-IA	perquisites referred in section C	on 17(2)(vi) re	eceived from
DETAILS	SI. No.	Assessment Year	Amount of Tax deferred brought forward from earlier AY	Such specified security or sweat equity shares were sold (i)Fully (ii)Partly (iii)Not sold Specify the date and amount of tax attributed to such sale out of Col 3 (Details to be provided as per utility)	Ceased to be the employee of the employer who allotted or transferred such specified security or sweat equity share? o Yes o No If yes , specify date	Forty-eight months have expired from the end of the relevant assessment year in which specified security or sweat equity shares referred to in the said *clause were allotted. If yes, specify date	Amount of tax payable in the current Assessment Year (to be populated from col. (3) or (4) as the case maybe)	Balance amount of tax deferred to be carried forward to the next Assessment years Col (3)-(7)
DE	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	1	2021-22	Sl. No. 8 of Schedule ESOP for last year			(To be enabled from AY		
	2	2022-23	Sl. No. 8 of Schedule ESOP for last year			2026-27) (Payment to be made in FY 2025-26)		
	3	2023-24						

PART-B

rt B -		•			
1		alaries (6 of Schedule S)		1	
2	In	come from house property (4 of Schedule HP) (enter nil if loss)		2	
3	Ca	apital gains			
	a	Short-term			
		i Short-term chargeable @ 15% (9ii of item E of schedule CG)	ai		
		ii Short-term chargeable @ 30% (9iii of item E of schedule CG)	aii		
		1 1 2 11	aiii		
		Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	aiv		
		v Total Short-term (ai + aii + aiii + aiv) (enter nil if loss)	3av		
	b	Long-term			
	H	i Long-term chargeable @ 10% (9vi of item E of schedule CG)	bi		
		ii Long-term chargeable @ 20% (9vii of item E of schedule CG)	bii		
		iii Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	biii		
		iv Total Long-term (bi + bii + biii) (enter nil if loss)	3biv		
	c	Sum of Short-term/Long-term capital gains (3av + 3biv) (enter nil if loss)	1 1	3e	
1	d	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)		3d	
	e	Total capital gains (3c + 3d)		3e	
4	In	come from other sources			
Ŀ	a	Net income from other sources chargeable to tax at normal applicable rates (6 of			
		Schedule OS) (enter nil if loss)	4a		
	b	Income chargeable to tax at special rates (2 of Schedule OS)	4b		
	c	Income from the activity of owning and maintaining race horses (&e of Schedule OS) (enter nil if loss)	4c		
	d	Total (4a + 4b + 4c) (enter nil if loss)	'	4d	
5	To	otal of head wise income (1+2+3e+4d)		5	
6	Lo	osses of current year set off against 5 (total of 2xiii and 3xiii of Schedule CYLA)		6	
7	Ba	alance after set off current year losses (5-6) (total of column 4 of Schedule CYLA+ 2 of S	Schedule OS)	7	
8	Bı	rought forward losses set off against 7 (2xii of Schedule BFLA)		8	
9	G	ross Total income (7-8) (3xiii of Schedule BFLA + 2 of Schedule OS)		9	
10	In	come chargeable to tax at special rate under section 111A, 112, 112A etc. included in	9	10	
11		eductions under Chapter VI-A [v of Schedule VIA and limited to (9-10)]		11	
12		otal income (9 - 11)		12	
13	In	come which is included in 12 and chargeable to tax at special rates (total of column (i)	of schedule SI)	13	
14		et agricultural income/ any other income for rate purpose (3 of Schedule EI)	.,	14	
15		ggregate income (12-13+14) [applicable if (12-13) exceeds maximum amount not charged	able to taxl	15	
16		osses of current year to be carried forward (total of row xi of Schedule CFL)	o may	16	
10	1.0	eemed income under section 115JC (3 of Schedule AMT)		10	

Part	В-ТТ	I	Computation of tax liability on total income			
	1	a	Tax payable on deemed total income u/s 115JC (4 of Schedule AMT)	1a		
		b	Surcharge on (a) (if applicable)	1b		
		c	Health and Education Cess @ 4% on (1a + 1b) above	1c		
		d	Total tax payable on deemed total income (1a + 1b + 1c)		1d	

		a	Tax at normal rates on 15 of Part B-TI 2a			
		b	Tax at special rates (total of col. (ii) of Schedule SI) 2b			
			10 Deductions under Chapter VI-A (o of Schedule VIA)			
			11 Total income			
			Net agricultural income/ any other income for rate purpo			
Ę			13 'Aggregate income' (8+9)			
ABII			Losses of current year to be carried forward (total of 2viii			
7						
TA						
COMPUTATION OF TAX LIABILITY		c	Rebate on agricultural income [applicable if (12-13) of Part B-TI exceeds a maximum amount not chargeable to tax]			
LAT		d	Tax Payable on Total Income (2a + 2b - 2c)		2d	
TP C	3	Reb	ate under section 87A		3	
S S	4	Tax	payable after rebate (2d - 3)		4	
	5	Surc	harge Surcharg	ge Surcharge d beforeafter mar		
			marginal	l relief relief	•	
		i	@ 25% of 15(ii) of Schedule SI	ia		
			4			
			@10% or 15%, as applicable (Refer instructions) 5ii	iia		
			On [(4) – 15(ii) of Schedule SI – tax on incomes referred in 5(ii) Siii above)]			
			Total ia + iia		5iv	
					5iii	
	6	Heal	th and Education Cess @ 4% on (4 + 5iv)		6	
	7	Gros	s tax liability (4 + 5iv + 6)		7	
	8	Gros	s tax payable (higher of 1d and 7) (8a+8b)		8	
	8a	Tax	on income without including income on perquisites referred in section	n 17(2)(vi) received	from 89	
		emp	loyer, being an eligible start-up referred to in section 80-IAC (Schedule Salary	(8-8b)		
	8ь	an e	deferred - relatable to income on perquisites referred in section 17(2)(vi) recei igible start-up referred to in section 80-IAC			
	8c	Tax ESO	deferred from earlier years but payable during current AY (total of col 7 of $\mbox{\bf P}$	schedule Tax deferre	ea on 8c	
	9	Cred	lit u/s 115JD of tax paid in earlier years (applicable only if 7 is higher than 1d) (r	row 5 of Schedule AMT	(C) 9	
	10	Tax	payable after credit u/s 115JD (8a + 8c - 9)		10	
	11	Tax	relief			
		a	Section 89(Please ensure to submit Form 10E)			
		b	Section 90/ 90A (2 of Schedule TR)			
		c	Section 91 (3 of Schedule TR)			
		d	Total (11a + 11b + 11c)		11d	
	12	Net	ax liability (10 – 11d) (enter zero if negative)		12	
	13	Inte	rest and fee payable			
		a	Interest for default in furnishing the return (section 234A) 13a			
		b	Interest for default in payment of advance tax (section 234B) 13b			
		c	Interest for deferment of advance tax (section 234C) 13c			
		d	Fee for default in furnishing return of income (section 234F) 13d			
	1	e	Total Interest and Fee Payable (13a+13b+13c+13d)		13e	
	14		regate liability (12 + 13e)		14	

1	I ax	es Paid							
	a	Advance Tax (from column	n 5 of 20A)		15a				
	b	TDS (total of column 5 of 2	0B and column 9	of 20C)	15b				
	c	TCS (total of column 7(i) o	f 20D)		15c				
	d	Self-Assessment Tax (from	ı column 5 of 20A	()	15d				
	e	Total Taxes Paid (15a + 1	5b + 15c + 15d)				15e		
16	Amo	ount payable (Enter if 14is	greater than 15e,	else enter 0)			16		
17	Refu	ınd (If 15e is greater than 1	4) (Refund, if an	y, will be directly cred	dited into	the bank account)	17		
18	Do y				ng refu	Account Number	Indica prefer	te the account to get your ref	und credited
	i					1	II ally (uck accounts a	a jor rejuna j
	ii								
		•							
	2. In	case of Refund, multiple essing the return	accounts are sel		edit, then	refund will be credited to	one of the ac	count decided	by CPC after
		•							
n.				me-tax refund and	i not ha	ving bank account in II	idia may, at	their option,	furnish the
	SI. N	No. SWIFT Code	Name of the	Bank	Countr	y of Location	IBA	N	
	Rov	vs can be added as requi	ired				,		
19	Do y	ou at any time during the	previous year,						
		old, as beneficial owner, ide India; or	beneficiary or o	therwise, any asset	(includin	g financial interest in any	entity) locat		
								□ Yes	□ No
	(ii) h	ave signing authority in ar	y account locate	ed outside India; or				_ 103	□ 140
		ave signing authority in ar have income from any sour	•					_ 163	LI NO
	17 18	C d e	c TCS (total of column 7(t) of d Self-Assessment Tax (from e Total Taxes Paid (15a + 1 16 Amount payable (Enter if 14is, 17 Refund (If 15e is greater than 1 18 Do you have a bank account Sl. IFS Code of the Bank in Accounts held in India i i ii Note: 1. Minimum one account shoul 2. In case of Refund, multiple processing the return Rows can be added as requi ii. b) Non- residents, who are details of one foreign bank: Sl. No. SWIFT Code Rows can be added as requi 19 Do you at any time during the	c TCS (total of column 7(i) of 20D) d Self-Assessment Tax (from column 5 of 20A e Total Taxes Paid (15a + 15b + 15c + 15d) 16 Amount payable (Enter if 14is greater than 15e, 17 Refund (If 15e is greater than 14) (Refund, if an 18 Do you have a bank account in India (Non Sl. IFS Code of the Bank in case of Bank Accounts held in India i i i i i Note: 1. Minimum one account should be selected for 2. In case of Refund, multiple accounts are sel processing the return Rows can be added as required ii. b) Non- residents, who are claiming inco details of one foreign bank account: Sl. No. SWIFT Code Name of the Rows can be added as required	c TCS (total of column 7(i) of 20D) d Self-Assessment Tax (from column 5 of 20A) e Total Taxes Paid (15a + 15b + 15c + 15d) 16 Amount payable (Enter if 14is greater than 15e, else enter 0) 17 Refund (If 15e is greater than 14) (Refund, if any, will be directly cree 18 Do you have a bank account in India (Non-Residents claimi Sl. IFS Code of the Bank in case of Bank Name of the Bank Accounts held in India i ii Note: 1. Minimum one account should be selected for refund credit. 2. In case of Refund, multiple accounts are selected for refund credits of one foreign bank account: Sl. 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SI No	BSR	Code						Date	of D	eposi	t (DD	/MM/	YYYY	r)		Seria	l Nu	mber	of Ch	allan	Amount (Rs)					
1)	(2)							(3)								(4)										
																										Ī
i																										Ī
ii																										Γ
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NOTE	>		Enter	the to	otals o	of Adva	nce t	ax an	d Sel	f-Ass	essme	ent tax	c in S	l No.	15a 8	2 15d	of Pa	ırt B-	TTI							_
Details	s of Ta	Ded	ucted	at So	urce	from S	alary	[As	per F	orm	16 iss	ued l	y En	ploy	er(s)]											Ī
SI No				n Ao nploy		t Nu	nber	Nan	ne of	the E	mplo	yer			Incor Salar		char	rgeab	le u	nder	Total	tax	dedu	cted		
(1)	(2)							(3)							(4)						(5)					

SI No		other as per r perso	person section	Other	the Deductor/ PAN/ Aadhaar No. of Tenant/ Buyer	forward	ought	TDS of Financial deducted 2022-23)	Year	(TDS	Year (o income i	nly if s being , not ap	corro offero				TDS credit being carried forward
				persons		Fin. Year in which deducted	b/f	Deducted in own hands		nds of as per 5A or other as per (BA(2)	in own hands	of spo section other p	5A berso 37B/	as per or any n as per	Amount	Head of Income	
(1)	(2)			(3)	(4)	(5)	(6)	(7)	(8) Income	TDS	(9)	(10) Income	TDS	PAN/ Aadhaar No.	(11)	(12)	(13)
I NOT	E ▶ Plea	se ente	r total of	column 9	in 15b of Pa	rt B- TTI											

l: s o	relating to self	Number of the Collector	other Person (i TCS credit	forward (b/f)		Collected in own hands	Collected	Claimed the Claimed in own hands	Claimed in the hands of spouse as per section 5A or	
(1) 2	2(i)	(2)(ii)	(3)	(4)	(5)	6(i)	(6)(ii)	7(i)	(7)(ii)	(8)
			1		I				TCS PAN	1

VERIFICATION

I,	son/ daughter of	, solemnly declare that to	o the best of my knowledge and belief, the
information given in the return and schedules the	nereto is correct and complete an	d is in accordance with the provisions of the Ir	ncome-tax Act, 1961.
I further declare that I am making return in m	y capacity as and	I am also competent to make this return and	verify it. I am holding permanent accoun
number(if allotted) (Please	see instruction) I further declare	that the critical assumptions specified in the	agreement have been satisfied and all the
terms and conditions of the agreement have been	en complied with. (Applicable in	a case where return is furnished under section	92CD)
Date	DI	Sign here 🖜	
Date	Place		
If the return has been prepared by a Tax Re			
Identification No. of TRP	Name of TRP		Counter Signature of TRP
If TRP is entitled for any reimbursement fro	m the Government, amount th	ereof	